# 2

## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A. No. 539/97

Tuesday, this the 16th day of November, 1999.

#### CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER
HON'BLE MR G RAMAKRISHNAN, ADMINISTRATIVE MEMBER

- P.M. Thomas, Directory Officer, Office of the General Manager, Telecom, South Bridge Avenue, Panampilly Nagar, Ernakulam, Kochi - 36.
- V.I. Kuriakose, Sub Divisional Engineer, Phones, (External (West)),, Palarivattom, Kaloor, Kochi - 682 017.
- P.N. Vasudevan Nair, Sub Divisional Engineer, Phones (Installation), Jost Trust Building, Kochi - 682 035.

... Applicants

By Advocate Mr. G. Sasidharan Chempazhanthiyil

Vs.

- Chief General Manager, Telecom, Kerala Circle, Thiruvananthapuram.
- Union of India represented by its Secretary, Ministry of Communications, New Delhi.
- 3. Secretary,
  Ministry of Finance,
  Government of India,
  New Delhi.

... Respondents

By Advocate Mr. Sunil Jose, ACGSC

The application having been heard on 16.11.99, the Tribunal on the same day delivered the following:

#### ORDER

### HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Applicants seek to quash A-3 and A-8, to declare that A-3  $h_{as}$  only prospective operation and to direct the 2nd



respondent to pass appropriate orders on A-9, A-10 and A-11 staying operation of A-3 and A-8 till then.

- 2. When the O.A. was taken up, the learned counsel appearing for the applicants submitted that it is suffice to direct the 2nd respondent to consider and pass appropriate orders on A-9, A-10 and A-11 representations submitted by the applicants along with supplemental representations within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
- 3. Accordingly, applicants are permitted to submit supplemental representations, if so advised, within two weeks from today. The 2nd respondent is directed to consider and pass appropriate orders on A-9, A-10 and A-11 representations along with supplemental representations, if submitted within three months from the date of receipt of a copy of this order. The interim order dated 21.4.97 shall continue till the disposal of the representations.
- 4. O.A. is disposed of as above. No costs.

Dated this the 16th day of November, 1999

G. RAMAKRISHNAN ADMINISTRATIVE MEMBER A.M. SIVADAS JUDICIAL MEMBER

nv 171199

### LIST OF ANNEXURES REFERRED TO IN THIS ORDER

### 1. Annexure A-3:

True copy of Office Memorandum No.7(84) E.III/95 dated 12.6.96 issued by the 3rd respondent.

### 2. Annexure A-8:

True copy of letter no.18-2/95 PAT(Part) dated 27.3.97 issued by the 2nd respondent.

### 3. Annexure A-9:

True copy of representation dated 9.4.97 submitted by 1st applicant to the 2nd respondent.

#### 4. Annexure A-10:

True copy of the representation dated 9.4.97 submitted by the 2nd applicant to the 2nd respondent.

### 5. Annexure A-11:

True copy of the representation dated 9.4.97 submitted by the 3rd applicant to the 2nd respondent.